

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 228/MP/2016

Subject : Petition under Section 79 (1) (c) read with Regulations 8 and 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of hearing : 17.1.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : OCL India Limited.

Respondents : WBSETCL & Others.

Parties present : Shri Manu Seshadri, Advocate, OCL
Shri Kushagra Garg, Advocate, OCL
Ms. Ranjitha Ramachandran, Advocate, WBSETCL
Ms. Molshree Bhatnagar, Advocate, WBSEDCL
Shri Tushar Srivastava, Advocate, WBSEDCL

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has received the copies of the replies filed by ERLDC, WBSETCL and WBSEDCL on 16.1.2017 and requested for three weeks time to file rejoinders to the same. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder on or before 13.2.2017 with an advance copy to the respondents. The Commission directed the petitioner that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 28.2.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**